

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT)(Ins) No. 859 of 2019

IN THE MATTER OF:

Good Morning Fin-Advisory Pvt. Ltd.

...Appellant

Versus

P.C. Jain Textiles Pvt. Ltd.

...Respondent

Present : For Appellant: Mr. Gaurav Bahl, Advocate

O R D E R

27.08.2019 Learned counsel for the Appellant submits that the certified copy of the impugned order has been prepared and signed on 31st July, 2019 and the appeal was thereafter preferred on 23rd August, 2019 and thereby there is no delay in preferring the appeal. However, for the safer side a petition for condonation of delay has been filed.

We find that the Assistant Registrar of the National Company Law Tribunal, New Delhi Bench signed certified copy on 31st July, 2019 and we hold that the appeal has been filed within the time.

I.A. No. 2624 of 2019 stands disposed of.

Let notice be issued on the Respondent by Speed Post. Requisite along with process fee, if not filed, be filed by 28th August, 2019. If the appellant provides the *e-mail* address of Respondent, let notice be also issued through *e-mail*.

Contd/-.....

Post the case 'for Admission (After Notice)' on 30th September, 2019 within 5 cases. Pendency of the appeal will not come in the way of the parties to settle the matter.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

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